

- (b) whether environmental clearances were obtained for the project; and
- (c) the proposed benefits from the project, funds required for completion of project and how the funds are being pooled for the project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) Government of Telangana has submitted Detailed Project Report (DPR) of 'Kaleshwaram Project' with an estimated cost of ₹ 80,499.71 Cr on 27.02.2017. Central Water Commission (CWC) has communicated the observations on the same to the State Government. The State has not submitted compliance in respect of irrigation planning. The clearance of the project is dependent upon satisfactory compliance in this regard.

(b) As per letter dated 22.12.2017 of Ministry of Environment, Forests and Climate Change (MoEF&CC), based on recommendation of Expert Appraisal Committee (EAC), the Ministry of Environment and Forest accorded necessary environmental clearance for the Kaleshwaram project as per the provisions of Environmental Impact Assessment Notification, 2006 and subsequent amendment 2009 subject to compliance of some conditions.

- (c) As per the DPR of the project, the benefits projected are as under:
- Annual Irrigation is Kharif -9,29,358 ha (including stabilisation); Rabi-2,22,647 ha. (Total Irrigation use-134.5 TMC new area, and 34.5 TMC for stabilisation);
 - Drinking water facility for Hyderabad and Secunderabad cities. (30 TMC for drinking purpose) and Industrial water use (16 TMC) in these cities.

Tentative cost of the project as per the DPR is about 80499.71 crore at 2016-17 price level. As per information available in the Ministry, State Government is providing funds for this project.

Cost escalation of polavaram project

1107. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION be pleased to state:

- (a) whether Andhra Pradesh Government has agreed to bear the cost escalations of the Polavaram project beyond 1st April, 2014, as the Central Government has confined its liability on the project;
- (b) if so, the details thereof and if not, whether the Central Government has unilaterally decided that the Andhra Pradesh Government will bear the cost escalations beyond 1st February, 2014; and

(c) whether there is any estimate for these escalations, if so, the component-wise escalated estimate thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION (SHRIARJUN RAMMEGHWAL): (a) to (c) Ministry of Finance, Department of Expenditure *vide* O. M. F. No. 1(2)/PF-I/2014(Pt) dated 30.09.2016 communicated the approval for funding of the Polavaram Project by the Central Govt. by stating that it will provide 100% of the remaining cost of the irrigation component only of the project for the period starting from 1.4.2014- the date on which this project was declared as National Project under the Act, to the extent of the cost of the irrigation component on the date.

The Govt. of Andhra Pradesh has submitted revised cost estimates of the Polavaram Project amounting to be ₹58319.06 crore (At 2013-14 price level) to Central Water Commission (CWC) during August, 2017. The revised estimates have been examined by CWC, and observations have been communicated to the Govt. of Andhra Pradesh. Finalization of the component-wise cost is dependent upon the compliances by the State Govt. on the same.

Disaster management plan of Mullaperiyar dam

1108. SHRIMATI KANIMOZHI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION be pleased to state:

(a) whether Government has decided to set up a Special Committee to prepare a disaster management plan to deal with the safety of Mullaperiyar dam according to Supreme Court directions; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION (SHRIARJUN RAMMEGHWAL): (a) and (b) The Ministry of Water Resources, River Development and Ganga Rejuvenation has initiated action for setting up a Special Committee to prepare a disaster management plan for safety of Mullaperiyar Dam, in compliance of Supreme Court's order dated 11.01.2018

Long Term Irrigation Fund

1109. PROF. M. V. RAJEEV GOWDA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION be pleased to state:

(a) whether an additional ₹20,000 crore has been allocated to the Long Term Irrigation Fund as announced in the Union Budget, 2017-18;